

ITEM NO.7

COURT NO.8

SECTION IVA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).
13425/2015

(Arising out of impugned final judgment and order dated 18/12/2014
in WA No. 30340/2013 passed by the High Court of Karnataka Circuit
Bench at Dharwad)

SATEESH GANAPATHI KADAM AND ORS

Petitioner(s)

VERSUS

THE LAND TRIBUNAL BY ITS CHAIRMAN AND ORS

Respondent(s)

I.A. 1/2015 (With c/delay in filing SLP and office report)

Date : 29/01/2016 This application was called on for hearing
today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Mr. Basava Prabhu Patil, Sr. Adv.
Mr. Manjunath Meled, Adv.
Mr. Raviraj Patil, Adv.
Mr. Anil Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

The special leave petition is dismissed.

(Meenakshi Kohli)
Court Master

(Jaswinder Kaur)
Court Master